

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./62/00674/2021**

This the **16<sup>th</sup>** day of **April**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gulnaza Bano, age 30 yrs. D/o Ghulam Rasool Lone, R/o Wanpora Gurez.

.....Applicant  
(Advocate: Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Sectt. Jammu/Srinagar. Email: [jkedu.gov.in](mailto:jkedu.gov.in) PIN-190001.
2. Director, School Education Kashmir, Srinagar. Email: [desk-jk@gov.in](mailto:desk-jk@gov.in) PIN-190001.
3. Chief Education Officer, Bandipora. Email: [ceobprestt9@gmail.com](mailto:ceobprestt9@gmail.com) PIN-193502.
4. Zonal Education Officer, Gurez, Bandipora. Email: [zeogurezr@gmail.com](mailto:zeogurezr@gmail.com) PIN-193503.
5. Zonal Education Officer, Bandipora, Email: [zeobpr@gmail.com](mailto:zeobpr@gmail.com) PIN: 193503.
6. Head Master, Primary School BMS Sheikh Colony, Bandipora Email: [hmasters@gmail.com](mailto:hmasters@gmail.com). PIN: 193502

.....Respondents  
(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation dated 09.04.2021 (Annexure A-5) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation 09.04.2021 (Annexure A-5) of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 weeks from today. In case the aforesaid representation is not available with the respondents, this O.A. would be treated as representation. It is provided that till the decision of representation, the respondents will not relieve the applicant from the present post if, not already relieved.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**